

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.261/MP/2017

Subject : Petition under Section 79 (1) (c) & (f) of the Electricity Act, 2003 read with the provisions of the CERC (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2010 to set aside the bill dated 06.11.2017 of the Central Transmission Utility (PGCIL) towards LTA Charges for the Kudgi Transmission System.

Date of Hearing : 6.3.3018

Coram : Shri P. K. Pujari, Chairperson
Shri A. K. Singhal, Member
Shri A. S. Bakshi, Member
Dr. M. K. Iyer, Member

Petitioner : National Thermal Power Corporation

Respondents : Power Grid Corporation of India Limited and Others

Parties present : Ms. Swapna Seshadri, Advocate, NTPC
Ms. Rhea Luthra, Advocate, NTPC
Ms. Parichita Chowdhary, Advocate, NTPC
Shri Shyam Kumar, NTPC
Shri Ajay Dua, NTPC
Shri Vinay Garg, NTPC
Shri Deep Rao, Advocate, PGCIL
Shri R.P.Padhi, PGCIL
Ms. Manju Gupta, PGCIL
Shri V. Srinivas, PGCIL
Ms. Jyoti Prasad, PGCIL
Shri Aryaman Saxena, PGCIL
Shri Ashok Rajan, SRLDC
Shri Gaurav Verma, SRLDC
Shri Goutam Chakraborty, NLDC

Record of Proceedings

Learned counsel for Kerala State Electricity Board Limited requested for time to file its reply to the petition.

2. Learned counsel for the Petitioner submitted that CTU and POSOCO have filed their replies and both are relying upon the SPPC's decision to revise the RTA bills.

3. Learned counsel for CTU submitted that CTU is bound to raise the bills in accordance with the RTA's published by the SRPC. The imposition of withdrawal

charges is made through PoC mechanism under Sharing Regulations. There is no other manner in which transmission charges can be levied on NTPC. Therefore, there is no fault with the action of CTU to raise the bills on NTPC as per PoC mechanism for the imposition of withdrawal charges under first proviso to Regulations 8(5) of the Sharing Regulation.

4. Learned counsel for CTU requested to vacate the interim order dated 16.1.2018. The Commission did not accept the request of CTU and directed that interim order shall be continued till the next date of hearing.

5. After hearing the learned counsels for parties, the Commission directed the respondents to file their replies by 16.3.2018, with an advance copy to the Petitioner, who may file its rejoinders, if any, by 23.3.2018. The Commission directed the parties that due date in filing replies and rejoinders should be strictly complied with. No extension shall be granted on that account.

6. The petition shall be listed for hearing on 27.3.2018.

By order of the Commission

**Sd/-
T. Rout
Chief (Law)**